

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 233 OF 2016 IN  
DFR NO. 1176 OF 2013**

**Dated: 29<sup>th</sup> September, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Bihar State Power (Holding) Co. Ltd. ... Appellant(s)  
Vs.  
Bihar Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Mohit Kumar Shah  
Ms. Shilpi Shah

Counsel for the Respondent(s) : Mr. Lakshman Bhahta (Rep.) for R-1

**ORDER**

**IA NO. 233 OF 2016  
*(Appl. for condonation of delay)***

Representative appearing on behalf of Respondent No.1 seeks four weeks time to file reply. He may file the same on or before 28.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 11.11.2016 after serving copy on the other side.

List the matter on **16.11.2016.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt